

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3586
ANSWERED ON:13.02.2014
OPEN ACCESS POLICY
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Will the Minister of POWER be pleased to state:

(a) whether the retail electricity consumers with less than 1 MW demand may emerge as the biggest beneficiaries of the Open Access Policy; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : Open Access is defined in the Electricity Act, 2003 as the 'Non- Discriminatory provision for the use of transmission lines or distribution system or associated facilities with such lines or system by any licensee or consumer or a person engaged in generation in accordance with the regulations specified by the Appropriate Commission.'

Open Access to consumers seeks to introduce competition in the Distribution sector and is expected to result in consumer benefits for all categories, including those consumers with less than 1 MW demand, in a regime of market discovered tariff.

As per information available with the Forum of Regulators Secretariat, out of 28 States, the open access regulations have been notified in 27 States by the respective State Electricity Regulatory Commissions and the details are given in Annex.